

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 145
TO BE ANSWERED ON 24.02.2016**

**SEIZE OF TRAIN DUE TO NON-PAYMENT OF COMPENSATION
TO LAND OWNERS**

145. SHRI M. CHANDRAKASI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a passenger train (No. 56520) was seized by authorities for non-payment of compensation to land-owners and if so, the details thereof;**
- (b) the reasons for non-payment of compensation in time and details of such type of pending cases in Tamil Nadu; and**
- (c) the details of follow-up action taken in the matter by the Railways?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 145 BY SHRI M. CHANDRAKASI TO BE ANSWERED IN LOK SABHA ON 24.02.2016 REGARDING SEIZE OF TRAIN DUE TO NON-PAYMENT OF COMPENSATION TO LAND OWNERS.

(a): Yes, Madam. Attachment Warrants were issued by the Hon'ble Civil Court at Chitradurga and subsequent seizure of train has been got re-called on the same day.

(b) and (c): The case pertained to land acquired for Chitradurga-Rayadurga new broad gauge line project during 1985-1991. As land acquisition was done by State Government, Land Acquisition Officer of Government of Karnataka had disbursed compensation. However, land losers had filed cases during 2002 before the Hon'ble Civil Court at Chitradurga for enhanced compensation. Since Railway was not made a party in these cases, Railway was not aware of these cases till issue of Execution Petition. Railway has taken action for arranging payment of enhanced compensation within the time frame stipulated by the Hon'ble Court.

As land compensation is disbursed by State Governments, no action is required by Railways including for cases in Tamil Nadu.
